(1)

Court No. - 7

Case: - PUBLIC INTEREST LITIGATION (PIL) No. - 222 of 2020

Petitioner :- Praveen Kumar Sharma aged about 55 years s/o Bhagwati Prasad Sharma, r/o 173A, Kaliyanpur Taraura Factory Area Patel Nagar School, Kasganj, U.P.

Respondents :- State of U.P. through its Principal Secretary (Home),

Secretariat, Lucknow, U.P. and 3 others

Counsel for Petitioner :- Shivam Shukla

Counsel for Respondent :- A.K. Roy (Addl. Chief Standing Counsel)

Hon'ble Biswanath Somadder, J. Hon'ble Dr. Yogendra Kumar Srivastava, J.

On 5th February, 2020, this Court passed the following order:-

'Having heard the learned advocates for the parties and upon perusing the instant writ petition, we direct the learned advocate for the State to take specific instructions from the concerned authority of the State as to when the State proposes to constitute valid Juvenile Justice Boards and Child Welfare Committees in accordance with the provisions of the relevant statute.

The answer to this Court's query should be made available by the learned advocate for the State on the next date.

List this matter on 12th February, 2020 under the same heading for further consideration."

Today, when the matter is taken up for consideration, learned Additional Chief Standing Counsel for the State of Uttar Pradesh submits that he had obtained certain instructions from the concerned authority.

Let the written instructions, obtained by the learned Additional Chief Standing Counsel for the State of Uttar Pradesh, handed over to the Court be taken on record.

Relevant portion of the written instructions reveals as follows:-

"कृपया अवगत कराना है कि उत्तर प्रदेश शासन, महिला एवं बाल विकास अनुभाग—1, अधिसूचना दिनांक 29 अगस्त, 2019 द्वारा निर्गत किशोर न्याय (बालकों की देखरेख और संरक्षण) नियम, 2019 के नियम 87 (1) के कम में WWW.LIVELAW.IN

(2)

शासन के पत्र संख्या-2507 / 60-1-13 (102) / 2001, दिनांक 16.11.2018 द्वारा चयन समिति का गठन किया गया है। उक्त चयन समिति द्वारा दिनांक 26.11. 2019, 09.12.2019, 20.12.2019, 10.01.2020 एवं दिनांक 31.01.2020 को बैठकें करते ह्ये प्रदेश में जनपद स्तर पर गठित किशोर न्याय बोर्ड एवं बाल कल्याण समिति के नवीन अध्यक्ष एवं सदस्यों के चयन हेत् आवश्यक दिशा-निर्देश दिये गये है। चयन समिति द्वारा दिये गये दिशा-निर्देशों के क्रम में समिति एवं बोर्ड के सदस्य पद हेतू योग्य अभ्यर्थियों से आगामी 15 फरवरी, 2020 से 06 मार्च, 2020 तक आवेदन पत्र आमंत्रित करने के उददेश्य से प्रदेश के प्रमुख समाचार पत्रों में विज्ञप्ति प्रकाशित कराने हेतु निदेशालय पत्र संख्या 731 दिनांक 07 फरवरी, 2020 द्वारा निदेशक, सूचना एवं जनसम्पर्क विभाग, उत्तर प्रदेश से अनुरोध किया

जा चुका है। चयन समिति के दिशा-निर्देशों के क्रम में आगामी जून 2020 तक

समिति एवं बोर्ड के नवीन अध्यक्ष एवं सदस्यों के चयन की प्रक्रिया पूर्ण की जानी

है।"

It is evident from the above, that the concerned respondent authority has taken effective steps to constitute valid Juvenile Justice Boards and Child Welfare Committees in accordance with the provisions of the relevant statute.

As such, no further interference is required in respect of this Public Interest Litigation (PIL). The Public Interest Litigation (PIL), stands disposed of accordingly.

Order Date :- 12.2.2020

Shahroz

(Biswanath Somadder, J.)

(Dr. Y.K. Srivastava, J.)